

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No.610  
CAA-26/ND/2023

**IN THE MATTER OF:**

**M/s. Manak Healthcare Pvt. Ltd. and Ors. with M/s.  
Manak Bulcon Projects Pvt. Ltd**

**...APPLICANT**

**Section**

**U/s 230-232**

**Order delivered on 08.05.2024  
Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Applicant**

**:Mr. Mukun Arora and Ms. Veeshu Bala, PCS.**

**For the RD**

**:Adv. Jyoti Khurana**

**For the OL**

**:**

**For the IT Department**

**:Mr. Parth Semwal and Mr. Abhishek  
Standing Counsels**

**Maratha,**

**ORDER**

Heard the Authorized Representative of the Petitioner Company. Proxy Counsel on behalf of RoC submitted that they have filed their report and which is available on the e-portal. None appears on behalf of the Income Tax Department. It was submitted that report of the Income Tax Department in respect of 6 Transferor Companies and one Transferee Company has been filed, however report in respect of 2 Transferor Companies and One Transferee Company is yet to be brought on record by the Income Tax Department. None appears on behalf of OL. List the matter on **13.06.2024**.

**Sd/-**

**(Rahul Bhatnagar)  
Member (T)**

**Sd/-**

**(Mahendra Khandelwal)  
Member (J)**